

management of those monuments. As soon as those arrangements are complete, we can take full responsibility to maintain them.

COLLECTION OF RECORDS/MANUSCRIPTS

*124. DR. RAGHUBIR SINH : Will the Minister for EDUCATION be pleased to state:

(a) whether Government have any scheme to secure transcripts, microfilm or photographic copies of important rare manuscripts now lying in the different public libraries or other well-known collections in England and other foreign countries and of which no copy is available in India ;

(b) if so, when such a scheme is likely to be put into effect.

(c) where Government propose to preserve such transcripts or other copies to make them available for reference to the scholars, research students and others interested in them ?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): (a) Yes.

(b) The scheme is already in operation since 1948-49.

(c) At the National Archives of India, New Delhi.

DR. RAGHUBIR SINH : May I know how far the scheme has progressed ?

SHRI K. D. MALAVIYA : Sir, the National Archives of India has, so far, received approximately 40,000 feet of 35 mm. microfilm containing copies of records and manuscripts available in the official and non-official libraries in U.S.A. and U.K. and in other countries.

DR. RAGHUBIR SINH : So far as I am aware, from the reports of the National Archives, these are only official records and not manuscripts. What I am asking about is manuscripts.

SHRI K. D. MALAVIYA : Manuscripts are also included in these microfilms.

DR. RAGHUBIR SINH : These records are being taken from the Government offices and not from public libraries.

SHRI K. D. MALAVIYA : Well, Sir, so far as our information goes, they are from non-official repositories also.

DR. RAGHUBIR SINH : How many manuscripts have been got from the British Museums or the Bodleian Library ?

SHRI K. D. MALAVIYA : We have not got that information.

DR. S. K. BHUYAN : Is it possible I got a complete list of Indian manuscripts, etc., deposited in different libraries in Europe ? Of course, there are catalogues made out in England and also in other libraries and in Europe. A consolidated list is very badly wanted. We should have a list to find which manuscript is where. If such a list is not ready, it may be possible to compile one.

MR. DEPUTY CHAIRMAN : It is a suggestion for action. It is out of order. Next question.

HINDUSTHAN AIRCRAFT LIMITED

*125. SHRI C. G. K. REDDY : Will the Minister for DEFENCE be pleased to state:

(a) the category under which the Hindusthan Aircraft Limited is classified ; and

(b) what are the terms and conditions of service of the labour employed therein ?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA): (a) Hindusthan Aircraft Ltd., is owned jointly by the Government of India and the State of Mysore and is run on commercial lines.

(b) The terms and conditions of [service of employees of Hindustan Aircraft Ltd., are governed by Rules having the force of standing orders which are issued by the management from time to time.

SHRI C. G. K. REDDY : May I know, Sir, so far as the category of this Factory is concerned, whether it is categorised as an Ordnance Factory.

SHRI SATISH CHANDRA : Sir, that part of the question was probably disallowed, but, it is not an Ordnance Factory.

SHRI C. G. K. REDDY : What other category does it come under?

SHRI SATISH CHANDRA : It is a Private Limited Company which does work for the Defence Ministry, Ministry of Railways and for private civil aviation companies. It is a Private Limited concern in which the Government of India and Government of Mysore have shares.

SHRI C. G. K. REDDY : I want to know, Sir, on what basis these standing orders are made? The hon. Minister may be aware that in the Government service, there are certain categories and, whether it is an Ordnance Factory, or a Private Limited Company, all that I wish to know is on what basis are these standing orders for terms and conditions made.

SHRI SATISH CHANDRA : Sir, the standing orders are nothing but a collection on paper of the terms and conditions which are decided from time to time. The present scales of pay, which are in force since 1st July 1949 were settled as a result of the recommendations of the Pay Committee which was appointed by the Board of Directors and before they were enforced, the Labour Union was also consulted.

SHRI C.G.K. REDDY : May I know, Sir, whether these terms and conditions can be changed as they are changed in any commercial firms in the country?

SHRI SATISH CHANDRA : Sir, they can, of course, be adjusted according to circumstances, if there is a necessity for it.

SIN C.G.K. REDDY : May I know, Sir, if the employees of the Hindustan Aircraft Ltd. come under the definition of Government employees?

MR. DEPUTY CHAIRMAN : He has said that it is a Private Limited Company.

SHRI RAJAGOPAL NAIDU : May I know, Sir, who the Directors of the Private Limited Company are, what is the interest of the Government of India in that and who is the Managing Director of the Company?

SHRI SATISH CHANDRA : Sir, the Directors of the Company are three, one is the representative of the Government of India, one is the representative of the Government of Mysore and one is a non-official appointed by the Government of India, in consultation with the Government of Mysore. There is no Managing Director.

SHRI RAJAGOPAL NAIDU : Can a Company be run without a Managing Director, if it is a Limited Company?

MR. DEPUTY CHAIRMAN : Order, order.

SHRI B. C. GHOSE : The hon. Minister stated that the shares are owned by the Government of Mysore and the Government of India and also that it is a Public Limited Company. Were any shares issued to the public for subscription?

SHRI SATISH CHANDRA : Sir, I said, it is a Private Limited Company, not a Public Limited Company.

SHRI B. C. GHOSE : What is the proportion of the shares held by the Governments of Mysore and India?

SHRI SATISH CHANDRA : About 80% are owned by the Government of India and 20% by the Government of Mysore.